

(b) how many cases in each policy period ended in conviction?

The Minister of Finance (Shri Morarji Desai): (a) and (b). The information is being collected and will be placed on the Table of the Sabha.

12.03 hrs.

PAPERS LAID ON THE TABLE

SOLVEEN DELEGATION'S REPORT

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): I beg to lay on the Table 'Report of Experts on the Rourkela Iron and Steel Works' (Solveen Delegation's Report. [Placed in Library, see No. LT-311/62]

ACCOUNTS OF THE INDIAN INSTITUTE OF TECHNOLOGY, KHARAGPUR

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): I beg to lay on the Table a copy of the Certified Accounts of the Indian Institute of Technology, Kharagpur, for the year 1960-61 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961. [Placed in Library, see No. LT-312/62]

TERRITORIAL COUNCILS (SECOND AMENDMENT) RULES

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table a copy of the Territorial Councils (Second Amendment) Rules, 1962 published in Notification No. G. S. R. 986 dated the 21st July, 1962, under sub-section (3) of section 54 of the Territorial Councils Act, 1956. [Placed in Library, see No. LT-313/62]

NOTIFICATIONS UNDER SEA CUSTOMS ACT

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari

Sinha): On behalf of Shri B. R. Bhagat I beg to lay on the Table—

(i) A copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—

(a) G. S. R. No 763 dated the 9th June, 1962.

(b) G. S. R. No 764 dated the 9th June, 1962.

(c) G. S. R. No. 779 dated the 16th June, 1962

(d) G. S. R. No. 830 dated the 23rd June, 1962.

(e) G. S. R. No. 831 dated the 23rd June, 1962.

(f) G. S. R. No. 872 dated the 30th June, 1962 [Placed in Library see No. LT-314/62].

(ii) a copy of the following notifications under section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Central Excise Rules, 1944:—

(a) G. S. R. No. 759 dated the 9th June, 1962.

(b) G. S. R. No. 799 dated the 13th June, 1962.

(c) G. S. R. No. 865 dated the 30th June, 1962.

(d) G. S. R. No. 866 dated the 30th June, 1962.

(e) G. S. R. No. 867 dated the 30th June, 1962.]

(f) G. S. R. No. 868 dated the 30th June 1962.

(g) G.S.R. No. 936 dated the 14th July, 1962. [Placed in Library see No. LT-315/62.]

(iii) a copy each of the following Notifications under sub-section (4)